

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA/61/04873/2020

This the 26th day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Bansi Lal, Age 45 years, S/o Late Sh. Krishan Chand, R/o Village Tagood, Tehsil Kishtwar, District Doda.

.....Applicant
(Advocate: Mr. Ajaz Choudhary)

Versus

1. The State of J&K through Commissioner/Secretary to Govt., Industries and Commerce Department, Civil Secretariat, Jammu/Srinagar.
2. Director Geology and Mining Department, J&K Govt., Srinagar/Jammu.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the applicant is aggrieved with the action of respondents in not allowing the applicant the next higher pay grade. He further submits that the applicant would be satisfied if his case is considered by the respondents within a stipulated period of time. He further prays that while deciding the case of applicant, this T.A. would be treated as representation.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to consider the case of applicant for next higher pay grade in accordance with rules. While deciding the case of the applicant, the respondents will consider the T.A. as representation. This exercise shall be completed within a period of two months from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/